

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): There are a number of power-looms in Nashik district in Maharashtra. A lot of people depend on them for their livelihood. Thread is very costly and not easily available there. Thread depots should be set up at Bhiwandi and Malegaon on the lines of the thread depot at Ichalkaranji so that thread is available to people of those areas.

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I would like to say that in the wake of disturbances in Kashmir, thousands of Kashmiri migrants have been living in Gurudwaras and temples in Delhi. Their future has become dark. Most of the migrants are Central Government employees. Their children were studying there in Kashmir and their academic session is going to be over now. There are about one lakh such migrants in Delhi and Jammu. There has been an exhaustive discussion on the Kashmir issue in this House but none of the hon. Members expressed any concern or even uttered a word in this respect. The situation is somewhat similar to the one existed in 1947. They have left their hearths homes and they could not bring with them even their money deposited in the Banks and they could not pack up even their cloths. Today they need employment and shelter. The Government should take some steps for the rehabilitation of these migrants.

PAPERS LAID ON THE TABLE

[*Translation*]

Review on the working of and Annual Report of Hindustan Fertilizers Corporation Ltd. New Delhi for 1988-89, Review on the working of and Annual Report of Madras Fertilizer Limited, Madras for 1988-89 and Review on the working of and Annual Report of Fertilizers and Chemicals Travancore Ltd. Cochin for 1988-89 etc. etc.

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): I beg to lay on the table:-

(1) A copy each of the following papers

(Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-30290]
- (b) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1989-89.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT.303/90]
- (c) (i) Review by the Government on the working of the Fertilizer and Chemicals Travancore Limited, Cochin, for the year 1988-89.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 1988-89 along with Audited Accounts and the comments

- of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-304/90]
- (d) (i) Review by the Government on the working of the Projects and Development India Limited, for the year 1988-89.
- (ii) Annual Report of the Projects and Development India Limited, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 305/90]
- (e) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 306/90]
- (f) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the State Farms Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 307/90]
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b), (e) and (f) of (1) above. [Placed in Library. See No. LT 302/90, 303/90, 306/90, 307/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1988-89
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [Placed in Library. See No. LT 308/90].

[English]

Annual Report of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for 1988-89

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA): I beg to lay on the Table—

A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1988-89 (Volume I to III) [Placed in Library. See No.LT 309/90]

Notification under Border Security Force Act and statement showing reasons for delay in laying the notifications, and notifications under Commissions of Inquiry Act 1952 Delhi Administration Act, 1966 and Dadra and Nagar Haveli Administration Regulation, 1988

THE MINISTER OF HOME AFFAIRS(SHRI MUFTI MOHAMMAD SAYEED): I beg to lay on the Table—

- (1) A copy of the Border Security Force (Ceremonials and Marks of Respect) Rules, 1989 (Hindi and English versions) Published in Notification No. G.S.R. 661 in Gazette of India dated the 9th September, 1989 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [Placed in Library. See No. LT 310/90]
- (3) A copy of the Commissions of Inquiry (Central) Amendment Rules, 1989 (Hindi and English versions) Published in Notification No. G.S.R. 783 in Gazette of India dated the 28th October, 1989 under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT 311/90]
- (4) A copy of the Notification No. S.O. 38 (E) (Hindi and English versions) published in Gazette of India dated the 13th January, 1990 containing President's Order dated the 13th January

1990 regarding suspension of operation of certain provisions of Delhi Administration Act, 1966, dissolving the Metropolitan Council of Delhi and removing Members of the Executive Council of Delhi from office issued under section 31 of the Delhi Administration Act, 1966. [Placed in Library. See No. LT312/90]

- (5) A copy of the Dadra and Nagar Haveli Pradesh Council (Procedure and Conduct of Business and Consultation with Councilors) Rules, 1989 (Hindi and English versions) published in Notification No. ADM/LAW/553(2)/89 in the Dadra and Nagar Haveli Gazette dated the 7th July, 1989 under sub-section (3) of section 21 of Dadra and Nagar Haveli (Administration Regulation, 1988. [Placed in Library. See No. LT 313/90]

Notifications under major Port Trusts Acts, 1963 review on the working of and Annual Report of Dredging Corporation of India Ltd. New Delhi and statement showing reasons for delay in laying these papers and Annual Report and Review on the working of inland Waterways Authority of India for 1988-89.

THE MINISTER OF LABOUR AND WELFARE(SHRI RAM VILAS PASWAN): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act; 1963:—
 - (i) G.S.R. 714 (E) published in Gazette of India dated the 25th July, 1989 approving the Bombay Port Trust Docks (Amendment) Bye-Laws, 1988.

- (ii) G.S.R. 780 (E) published in Gazette of India dated the 23rd August, 1989 approving with modification the Cochin Post and Dock (Amendment) Regulations, 1988. [Placed in Library. See No.LT.314/90]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 91) of section 619A of the Companies Act 1956:—
- (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No.LT.315/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1988-89. [Placed in Library. See No.LT 316/90]

12.19 hrs.

ELECTION TO COMMITTEES

[Translation]

(I) **Indian Council of Agricultural Research**

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): Sir, I beg to move:

"That in pursuance of Rule 4 (vii) of the Rules of Indian Council of Agricultural Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

[English]

MR. SPEAKER: The question is:

" That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members, from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

[Translation]

(II) **National Oilseeds and Vegetable Oils Development Board**

SHRI DEVI LAL: I beg to move:

" That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House